

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 102
IB-788(ND)/2020

IN THE MATTER OF:

Mrs. Parveen Chawla

...PETITIONER

Vs.

M/s. MCF Finlease Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Ritesh Singh, Adv.

For the Respondent/ Corporate-debtor :

ORDER

Due to non-availability of URL and network connections at the time of the hearing, the matter is adjourned to 28.09.2020.


-Sd-

**(V.K. Subburaj)
Member (T)**


-Sd-

**(P.S.N. Prasad)
Member (J)**